

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO-1715
ANSWERED ON- 03/08/2026

ISSUES RELATED TO MINORITIES IN ANDHRA PRADESH

1715. SHRI YERRAM VENKATA SUBBA REDDY

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) whether it has come to the notice of the Central Government that some State Governments are systematically targeting minority-owned assets under the guise of public private partnership or in the name of industrial development;
- (b) whether there is an attempt to acquire lands of Jamia Masjid in Guntur district of Andhra Pradesh through APIIC; and
- (c) the manner in which the Central Government is going to protect waqf properties from undue/unlawful acquisition by State Governments?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) to (c) As per Section 32 of the Unified Waqf Management, Empowerment, Efficiency and Development (UMEED) Act, 1995, the general superintendence of all auqaf in a State vests in the Waqf Board established or the State and it is the duty of the Waqf Board to exercise its powers under this Act to ensure that the auqaf under its superintendence are properly maintained, controlled and administered.

Andhra Pradesh State Waqf Board has informed that the Government of Andhra Pradesh has proposed for the acquisition of waqf land belonging to Jamia Masjid, Guntur for establishment of an industrial park. The decision on the matter is to be taken by the State Government of Andhra Pradesh in consultation with its Waqf Board.
